130)

/ वाणिज्य कर कार्यालय— किमश्नर, वाणिज्य कर, उत्तर प्रदेश। (जी.एस.टी. अनुभाग) लखनऊः: दिनांकः । १२- 3 (-2019)

समस्त जोनल एडीशनल किमश्नर, ग्रेड—1 एडीशनल किमश्नर ग्रेड—2(वि०अनु०शा०) समस्त ज्वाइन्ट किमश्नर (कार्य०) / (वि०अनु०शा०) वाणिज्य कर, उत्तर प्रदेश।

विषय:— अपंजीकृत व्यक्यिों को की गयी आपूर्तियों का विवरण फार्म जी०एस०टी०आर०—3 बी के टेबल 3. 2 तथा फार्म जी०एस०टी०आर०—1 के टेबल 7 बी में अंकित करने के संबंध में।

भारत सरकार, वित्त मंत्रालय, राजस्व विभाग सेन्ट्रल बोर्ड ऑफ इन्डायरेक्ट टैक्सेस एण्ड कस्टम द्वारा अपंजीकृत व्यक्यों को की गयी आपूर्तियों का विवरण फार्म जी०एस०टी०आर0—3 बी के टेबल 3. 2 तथा फार्म जी०एस०टी०आर0—1 के टेबल 7 बी में अंकित करने के संबंध परिपत्र सं0—89/08/2019—जी०एस०टी० दिनांक 18/02/2019 को जारी किया गया। इस परिपत्र में अंकित तथ्य उत्तर प्रदेश एस०जी०एस०टी० अधिनियम/नियमावली के सम्बन्ध में भी प्रभावी होंगे।

उक्त परिपत्र की छायाप्रति इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया अपने अधीनस्थ अधिकारियों को अवगत कराते हुए तद्नुरूप कार्यवाही हेतु निर्देशित करने का कष्ट करें।

यह पत्र कमिश्नर, वाणिज्य कर, उत्तर प्रदेश के अनुमोदनोपरांत जारी किया जा रहा है। संलग्नक:- उपरोक्तानुसार।

> भवदीय, (विवेक कुमार) एडीशनल कमिश्नर (जी.एस.टी.), वाणिज्य कर, उत्तर प्रदेश।

F. No. CBEC-20/16/04/2018 - GST
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs
GST Policy Wing

New Delhi, Dated the February, 2019

To,

The Principal Chief Commissioners / Chief Commissioners / Directors General (All) / Principal Commissioners / Commissioners of Central Tax (All)

The Principal Director Generals / Director Generals (All)

Madam/Sir,

Subject: Mentioning details of inter-State supplies made to unregistered persons in Table 3.2. of FORM GSTR-3B and Table 7B of FORM GSTR-1 - Reg.

A registered supplier is required to mention the details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders in Table 3.2 of **FORM**. **GSTR** – **3B**. Further, the details of all inter-State supplies made to unregistered persons where the invoice value is up to Rs 2.5 lakhs (rate-wise) are required to be reported in Table 7B of **FORM GSTR** – 1.

- 2. It has been brought to the notice of the Board that a number of registered persons have not reported the details of inter-State supplies made to unregistered persons in Table 3.2. of **FORM GSTR-3B.** However, the said details have been mentioned in Table 7B of **FORM GSTR 1**. In order to ensure uniformity in the implementation of the provisions of law across the field formations, the Board, in exercise of its powers conferred by section 168 (1) of the Central Goods and Services Tax Act, 2017(CGST Act for short), hereby issues the following instructions.
- 3. It is pertinent to mention that apportionment of IGST collected on inter-State supplies made to unregistered persons in the State where such supply takes place is based on the

information reported in Table 3.2. of **FORM GSTR-3B** by the registered person. As such, non-mentioning of the said information results in –

- (i) non-apportionment of the due amount of IGST to the State where such supply takes place; and
- (ii) a mis-match in the quantum of goods or services or both actually supplied in a State and the amount of integrated tax apportioned between the Centre and that State, and consequent non-compliance of sub-section (2) of section 17 of the Integrated Goods and Services Tax Act, 2017.
- 4. Accordingly, it is instructed that the registered persons making inter-State supplies to unregistered persons shall report the details of such supplies along with the place of supply in Table 3.2 of FORM GSTR-3B and Table 7B of FORM GSTR-1 as mandated by the law. Contravention of any of the provisions of the Act or the rules made there under attracts penal action under the provisions of section 125 of the CGST Act.
- 5. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.
- 6. Difficulty, if any, in the implementation of this Circular may be brought to the notice of the Board. Hindi version will follow.

(Upender Gupta) Pr. Commissioner (GST)